

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 197/MP/2026

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 4.12.2020 (TSA) seeking extension of Scheduled Commercial Operation Date (SCOD) on account of Force Majeure/Change in Law events and relief for cost overrun and consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Sikar Transmission Limited.

Petitioner : POWERGRID Sikar Transmission Limited (PSTL)

Respondents : Adani Renewable Energy Holding Seventeen Limited & Ors.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PSTL
Ms. Reeha Singh, Advocate, PSTL
Ms. Kaavya Madaan, Advocate, PSTL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking condonation of the delay of 748 days, approval of cost overrun of Rs. 438.82 Crore, and consequential reliefs on account of Change in Law events/ Force Majeure under Articles 11 and 12 of the Transmission Service Agreement dated 4.12.2020 executed between the Petitioner and the LTTCs.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- a) Admit and issue notice to the Respondents.
- b) The Petitioner to implead the beneficiaries of the Northern Region and file a revised memo of parties within a week.
- c) The Respondents, to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.
- d) The Petitioner to file the following information/ clarification within four weeks, in the prescribed format given below:

i. Summary of Force Majeure Events, specifying the original timeline as per the Petitioner's Plan, for the activities that had been affected by Force Majeure in the following table:

S. No.	Particulars of the Force Majeure Events	Original timeline as per the plan of the Petitioner for the activity		Actual timeline for the activity		Effective delay (excluding the time period planned to execute the event) due to the FM event	Date of occurrence of the Force Majeure Event	Date by which notice was required to be served to LTTCs as per TSA	Actual date of serving the notice to LTTC
		From	To	From	To				

ii. Details of Change in Law events that have affected the execution of each of the elements of the Transmission Project covered in this Petition in the following table:

S. No.	Name of Transmission Element	Details of the Change in Law Event	Date of occurrence of the Change in Law event	Amount of compensation claimed on account of the Change in Law	Additional IDC (in Rs.)	Additional IEDC (in Rs.)	Time extension, if any, sought by the Petitioner against such Change in Law events under its claim of Force Majeure

iii. Present status of payment of the transmission charges in respect of the Transmission Project.

3. The Petition will be listed for hearing on **18.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)